



CENTRAL ELECTRICITY REGULATORY COMMISSION



4th Floor, Chandernagore Building, 36 Janpath,
New Delhi-110001, Phone 23353503, FAX: 23753023

Petition No. 425/TL/2019

Dated: 27.1.2020

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) has been made by Fatehgarh-II Transco Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 to establish "Transmission System associated with LTA applications from Rajasthan SEZ Part-B" on Build, Own, Operate and Maintain basis comprising the following elements:

S. No.	Name of the Transmission Element	Completion Target
1.	Fatehgarh-II- Bhadla-II 765 kV D/C line	December 31, 2020
2.	2 nos. of 765 kV bays each at Fatehgarh-II and Bhadla-II S/s Fatehgarh-II- Bhadla-II 765 kV D/C line	
3.	240 MVAR switchable line reactor with NGR of 400 ohm on each circuit of Fatehgarh-II-Bhadla 765 kV D/C line at Fatehgarh-II end	

2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of Rs. 715.58 million per annum on the basis of the competitive bidding carried out by PFC Consulting Limited in accordance with the Guidelines issued by the Central Govt. under Section 63 of the Act.

3. The Central Transmission Utility has recommended for grant of transmission licence to the applicant to establish the proposed transmission system.

4. Based on material available on record, the Commission vide order dated 24.1.2020 in Petition No. 425/TL/2019, has proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.

5. A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State transmission licence to Fatehgarh-II Transco Limited before the Commission can be accessed at the website www.powergridindia.com or inspected by any person in the Commission's office by following the laid down procedure.

6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 12.2.2020 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

7. The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Sanoj Kumar Jha)
Secretary